

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 129/MP/2017 alongwith I.A. Nos. 37/2017, 18 of 2018 and 41/2018**

Subject : Petition seeking surrender of 146 MW (135 MW in WR and 11 MW in SR) out of the total LTA quantum of 546 MW granted under the Bulk Power Transmission Agreement dated 24.2.2010 read with Annexure-I as modified vide amendments dated 2.1.2012 and 17.10.2012 and Interlocutory Applications for interim reliefs.

Date of Hearing : 18.9.2018

Coram : Shri P. K. Pujari, Chairperson  
Dr. M. K. Iyer, Member

Petitioner : Simhapuri Energy Limited

Respondents : Power Grid Corporation of India Limited

Parties present : Shri Hemant Singh, Advocate, SEL  
Ms. Ankita Bafna, Advocate, SEL  
Ms. Suparna Srivastava, Advocate, PGCIL  
Ms. Jyoti Prasad, PGCIL  
Shri Swapnil Verma, PGCIL

**Record of Proceedings**

Learned counsel for the Petitioner submitted that since the issue pertaining to payment of transmission charges has been resolved between the parties pursuant to the order of the Appellate Tribunal for Electricity dated 11.5.2018, the I.A Nos. 37/2017, 18/2018 and 41/2018 have become infructuous. Learned counsel further submitted that the only issue which now requires to be adjudicated between the parties pertains to relinquishment of 146 MW LTA granted under BPTA dated 24.2.2010. Learned counsel requested to list the petition for hearing after disposal of Petition No. 92/MP/2015.

2. Taking note of the submission of the learned counsel for the Petitioner, the Commission disposed of the I.A. Nos. 37/2017, 41/2018 and 18/2018 as infructuous.

3. The Commission directed to list the Petition for hearing after disposal of Petition No. 92/MP/2015.

**By order of the Commission  
Sd/-**

**T. Rout  
Chief (Law)**